

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.353/AT/2022

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Wind Power Projects (Tranche-XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
- Date of Hearing : **18.10.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : ReNew Naveen Urja Private Limited (RNUPL) and 10 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Vishrov Mukerjee, Advocate, GIWEL
Shri Pratyush Singh, Advocate, GIWEL
Shri Sanjay Sen, Sr. Advocate, RNUPL & AREHFL
Ms. Mannat Waraich, Advocate, RNUPL & ARPL
Shri Mridul Gupta, Advocate, RNUPL & ARPL
Ms. Ruth Elwin, Advocate, AREHFL
Ms. Neha Dabral, Advocate, AREHFL
Shri Hemant Singh, Advocate, AREHFL
Shri Lakshyajit Singh, Advocate, AREHFL
Shri Chetan Garg, Advocate, AREHFL
Ms. Ankita Bafna, Advocate, AREHFL
Ms. Lavanya Panwar, Advocate, AREHFL
Shri Harshit Singh, Advocate, AREHFL
Shri Ravi Sinha, AREHFL
Shri Aniket Prasoon, Advocate, APIPL & TWEPL
Ms. Priya Dhankhar, Advocate, APIPL & TWEPL
Shri Aman Sheikh, Advocate, APIPL & TWEPL
Shri Rishab Bhardwaj, Advocate, APIPL & TWEPL
Shri Vinit Kumar, Advocate, APIPL & TWEPL
Shri Sanjeev Thakur, Advocate, APIPL & TWEPL

Record of Proceedings

During the course of the hearing, learned senior counsel for Respondents 1 & 5 and learned counsel for Respondents 5 & 6 made detailed submissions and vehemently opposed the adoption of the tariff on various grounds, including the bid process conducted by SECI not being in accordance with the Wind Guidelines dated 8.12.2017 issued by the Government of India. Learned counsel for Respondent 2 also objected to the adoption of the tariff by the Commission. Whereas, learned

senior counsel for the Petitioner refuted the contentions made by the above Respondents and urged the Commission to adopt the tariff. Learned counsel for Respondent 3, GIWEL supported the submissions made by the learned senior counsel for SECI and prayed to adopt the tariff.

2. Considering the request of the learned senior counsel and learned counsel for the parties, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**